

श्री यशपाल सिंह (कैराना) : यहाँ कांचन और कांच एक तोल पर तुल गया है, यह क्या मामला है। हमारे सेकेन्ड सेक्रेटरी को उन्होंने बिना कसूर वहाँ से हटा दिया जब कि हम ने यहाँ रेड हैन्डेड पकड़ा। हमारे सेकेन्ड सेक्रेटरी को बिना खता के कैसे वहाँ से हटा दिया गया ?

अध्यक्ष महोदय : इस का जवाब मंत्री महोदय कसे दें।

श्री काशी राम गुप्त (अलवर) : क्या इन हालतों को देखते हुए मंत्री महोदय ने इस बात की भी कोशिश की कि पाकिस्तानी हाई कमिश्नर के दफ्तर के लोग जो इस तरह की कोशिश करते हैं उन पर विजिलेंस रखी जाये। उन लोगों की देख रेख के लिये वहाँ आदमी रखे जाते हैं या नहीं ताकि इस तरह की घटनायें बार बार न घटें।

अध्यक्ष महोदय : क्या माननीय सदस्य चाहते हैं कि मंत्री महोदय इस बात को यहाँ कहें। क्या वह उन से यह कहें कि वहाँ पर आदमी लगा दिये जायेंगे।

श्री काशी राम गुप्त : अध्यक्ष महोदय, मेरा प्रश्न यह था कि इन घटनाओं से सचेत रहने के लिये मंत्री महोदय कोई विशेष कार्रवाई करेंगे अथवा नहीं।

श्री चं० ला० चौधरी (महुआ) : जहाँ तक मैं समझता हूँ सरकार की गोपनीय बातों के सम्बन्ध में सदन के सदस्यों का यहाँ प्रश्न पूछना वाजिब नहीं है कि डिफेन्स के मामले में सरकार क्या कर रही है या और किसी सम्बन्ध में। मैं अपोजीशन के माननीय सदस्यों से दख्बास्त करूंगा कि यह भारतवर्ष के हित में नहीं होगा। इसलिये वे ऐसा न करें।

श्री नाथ पाई : हम अपना कर्तव्य काफी अच्छी तरह से जानते हैं।

Shrimati Yashoda Reddy (Kurnool): While congratulating the Home Ministry for having found out before the secret documents were handed over, I would like to know why there was

delay, after discovering the letter of the mother some months back, in finding out the culprits? I would also like to know whether the complete spy-ring has been rounded up or whether some more people are still there?

Shri Nanda: There was no mother in the picture at all.

12.57 hrs.

INDIAN TARIFF (AMENDMENT)
 BILL*

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Manubhai Shah: Sir, I introduce the Bill.

Shri Hari Vishnu Kamath (Hosangabad): Sir, I rise on a point of clarification. I remember—the Minister concerned is not here—the Minister of Parliamentary Affairs making a promise more or less in the last Budget Session that no Bill would be taken up for consideration and passing in a Session unless it has been introduced within the first half of the Session. Now, Sir, this Bill is introduced today and it is being taken up on Monday or some time next week according to the list of business which I heard from the hon. Minister of Parliamentary Affairs. This is contrary to the promise he made. I hope you will not let these things happen, because this is certainly detrimental to the methodical and scientific running of the Session.

Mr. Speaker: When we take that Bill up we will see.

12.59 hrs.

APPROPRIATION (RAILWAYS)
 NO. 3 BILL*, 1964

The Minister of State in the Ministry of Railways (Dr. Ram Subhag

*Published in Gazette of India—Extraordinary, Part II, section 2, dated 18-12-64.

†Introduced with the recommendation of the President.